

MOLT IMMEDIATE

NO 430 /Gaz./P.F. 11/1/83

From

Shri Ramesh Sharma,
Assistant Registrar,
High Court of Delhi,
New Delhi.

To

The District & Sessions Judge,
Delhi.

Dated, New Delhi the 10th January, 1983.

Sub: Grant of leave application to
Judicial Officers.

Sir,

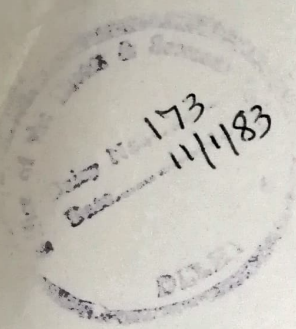
I am directed to say that it has been observed by this Court that the Judicial Officers usually proceed on leave in anticipation of its sanction and take it granted that the leave applied for will be sanctioned in due course. These applications are forwarded to this court without admissibility report causing undue delay in disposal of these applications. It has also been observed that the officers are in the habit of applying earned/commuted leave for one day even when they have casual leave to their credit and these applications are forwarded to this court in a routine manner unsupported by a medical certificate from the authorised medical attendant as required under the leave Rules. All this results in avoidable correspondence to complete the applications.

I am, therefore, to request you to impress upon all the Judicial Officers to apply for leave well in advance and follow the instructions contained in this Court's letter No. 9170/Gaz./P.F. dated 14.5.82 before allowing them to proceed on leave and that the discrepancies pointed out aforesaid should also be carried out, in future, before sending the leave applications to this Court. In the case of applications for one to four days earned/commuted leave, it may be certified that the officer concerned has no casual leave to his credit. The officers should be told to exhaust casual leave before they apply for one to four days' earned/commuted leave.

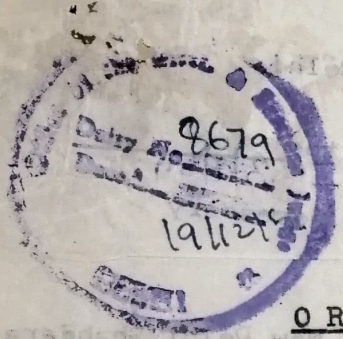
Yours faithfully,

Ramesh Sharma
Assistant Registrar
2

6508
12/1/83



HIGH COURT OF DELHI AT NEW DELHI



No. 1256 /Gaz./P.F.

Dated: 19-12-83

ORDER:

It is generally observed that some of the Judicial Officers exhaust their casual leave in the first few months of the year and thereafter resort to the practice of taking earned leave for short period which disrupts the working of the courts and causes inconvenience to the litigant public. It has also been found that the officers apply leave at the last moment without giving sufficient time for sanction and proceed on leave without awaiting the sanction of the High Court and in several cases the applications are received after availing of the leave. Further, the officers apply leave on medical grounds without support of requisite certificates.

The above practice is neither desirable nor has sanctioned of the Rules, as such attention of the Judicial Officers is again drawn to the relevant provision of the 'Leave Rules' and it is impressed upon all of them-

- i) that no earned leave for less than 3 days should be applied unless there is extreme exigency. In case it becomes absolutely necessary to take earned leave for less than 3 days; the application should be supported by full reasons.
- ii) Leave should be applied sufficiently in advance. In case of extreme urgency, permission of the High Court on telephone be obtained before proceeding on leave.
- iii) the leave application on medical grounds should be supported by requisite certificates.
- iv) the casual leave should not be exhausted in the first few months and should be retained for exigencies throughout the year.

By Order
Sd/-

(P.P.SHARMA)

REGISTRAR

Endt. No. 10278 /Gaz./P.F.

Dated: 19/12/83

Copy forwarded to the District and Sessions Judge Delhi, for necessary action and compliance.

2785 /Gaz./P.F.

1052
20/2/85

From: The Registrar,
High Court of Delhi,
NEW DELHI.

To: The District & Sessions Judge,
DELHI.

New Delhi, dated the 16th Feb., 1985.

Sub: Grant of leave to Judicial Officers,

Sir,

I am directed to say that the instructions issued on the above subject vide this Court's Order No.56/Gaz./P.F. dated the 19.12.1983 are not being adhered to strictly. It has been noticed that very often the officer concerned either applies for grant of leave late or his leave application if submitted in time is delayed in the District Court's office with the result that the same reaches this Court late leaving very little time for getting the leave sanctioned before the date the officer has to proceed on leave. The Hon'ble the Chief Justice and Judges of this court have taken a very serious view of the matter and have desired that no officer should proceed on leave before it is sanctioned.

I am, therefore, to request you kindly to 'inform all the judicial officers that they should submit their applications for grant of leave at least in advance by a fortnight. It may kindly also be ensured that the leave applications of the officers are processed expeditiously in your office and should be sent to this court well before time so as to reach at least a week prior to the date of leave. The Judl. Officers may also be instructed that they should proceed on leave only after the same is sanctioned by this court and in case of any extreme exigency or unforeseen ~~circumstances~~ circumstances, permission of this court be obtained on telephone before proceeding on leave.

105
27/2
Inglese

42

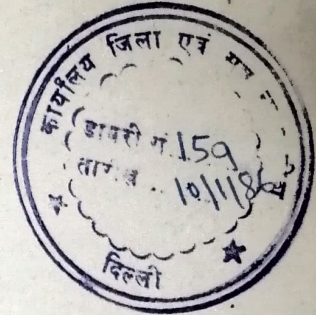
Yours faithfully,

[Signature]
REGISTRAR
B

No. 450 /Gaz./P.F.

From :

The Registrar,
HIGH COURT OF DELHI,
New Delhi.



To :

The District & Sessions Judge,
DELHI.

New Delhi, dated the 8th January, 1986.

Sub:- GRANT OF LEAVE TO JUDICIAL OFFICER.

Sir,

I am directed to refer to the correspondence resting with this Court's communications noted

1. Order No. 56/Gaz./P.F. Dt. 19.12.83	in the margin
2. Letter No. 2785/Gaz./PF Dt. 19.2.85	

on the above subject, and to say that the instructions contained therein are not being complied with strictly. It has been stated therein that no earned leave for less than 3 days should be applied unless there is extreme exigency. In case it becomes absolutely necessary to take earned leave for less than 3 days; the application should be supported by full reasons. The officers were asked ^{that} they should apply leave sufficiently in advance at least, fortnight and that in case of extreme urgency, permission of the High Court may be obtained on telephone before proceeding on leave. They were also emphasised that the medical leave should be supported by the requisite certificates from the authorised Medical Attendant as provided in leave rules and that they should not

Handwritten notes:
13/1/86
Sudhakar

exhaust the casual leave in the first few months so that it could be availed for casual ~~for exigencies~~ and urgent nature of work throughout the year.

It has been found that applications are still being received for grant of earned leave for not only one to three days but also are received in this Court only a day or two before the date of leave applied for and many a times even after the leave had been availed^d. It is, therefore, necessary that applications for grant of earned leave should be submitted well in advance and the same should be forwarded to this Court immediately on their receipt, so that orders could be obtained thereon and communicated to the officers applying leave before the date they have to proceed on leave.

I am, therefore, to request you to impress upon the Judicial Officers once again that the leave cannot be claimed as of a right. They should apply well in advance, at least a fortnight, for the grant of earned leave and should not proceed on leave in anticipation of its sanction in due course. They should avail casual leave in such a manner that it is spread over the whole of the calendar year to meet any unforeseen exigencies. The earned leave in dribblets for a day or two for immediate

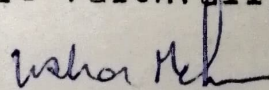
exhaust the casual leave in the first few months so that it could be availed for casual ~~for exigencies~~ and urgent nature of work throughout the year.

It has been found that applications are still being received for grant of earned leave for not only one to three days but also are received in this Court only a day or two before the date of leave applied for and many a times even after the leave had been availed. It is, therefore, necessary that applications for grant of earned leave should be submitted well in advance and the same should be forwarded to this Court immediately on their receipt, so that orders could be obtained thereon and communicated to the officers applying leave before the date they have to proceed on leave.

I am, therefore, to request you to impress upon the Judicial Officers once again that the leave cannot be claimed as of a right. They should apply well in advance, at least a fortnight, for the grant of earned leave and should not proceed on leave in anticipation of its sanction in due course. They should avail casual leave in such a manner that it is spread over the whole of the calendar year to meet any unforeseen exigencies. The earned leave in dribblets for a day or two for immediate

and urgent-nature of work or brief illness is not advisable. It may also kindly be ensured that the applications for the grant of earned leave be forwarded to this Court well in advance, so ^{that} these could be granted to the concerned officer before the date ^{he} ~~they~~ proceed on leave and that the applications for the grant of commuted leave be forwarded to this Court after having been ensured that these are accompanied by the requisite medical certificates from an authorised medical Attendant to avoid unnecessary correspondence to get the formalities completed.

Yours faithfully,

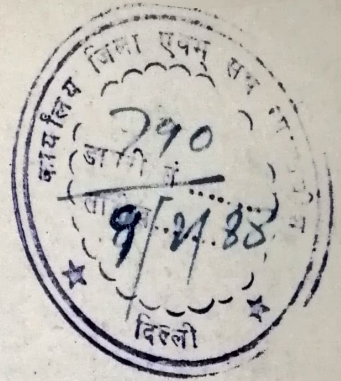


R E G I S T R A R

2293
No. _____/Gaz/P.F.

From:

The Registrar,
High Court of Delhi,
New Delhi.



To

The District & Sessions Judge,
Delhi.

New Delhi, dated, the 8 February, 1988.

Subject: Grant of leave to the Judicial Officers.

Madam,

I am directed to refer to the correspondence resting with this Court's letter No. 450/Gaz/PF dated, the 8th/9th January, 1986, ^(copy enclosed) on the above subject, and to say that the instructions contained therein regarding grant of leave to the Judicial Officers are not being complied with strictly. I am, therefore, to request you to circulate the said instructions amongst the officers for their strict observance and compliance.

Yours/faithfully,

B. Bansal

REGISTRAR.

Encl : As above.

43
9/2/88

2

No. 3137 /Gaz./P.F.

1481

From :

The Registrar,
High Court of Delhi,
NEW DELHI.

To :

The District & Sessions Judge,
DELHI.

New Delhi, dated, the 22nd February, 1989

Sub:- Grant of leave to Judicial Officers.

.....

Sir,

I am directed to refer to the correspondence resting with this Court's letter No. 1450/Gaz./P.F., dated 8th/9th January, 1986 (Copy enclosed), on the above subject, and to say that the instructions contained therein regarding grant of leave to the Judicial Officers are not being complied with strictly. I am, therefore, to request you to circulate the said instructions amongst the officers for their strict observance and compliance and also send the joining reports of the officers named in the list enclosed herewith.

Yours faithfully,

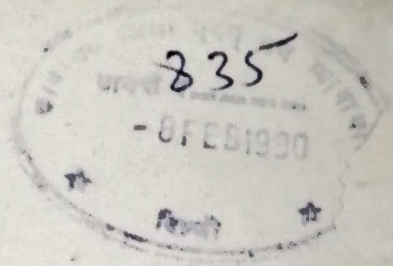
Ramesh Sharma
JOINT REGISTRAR (GAZ.)
for Registrar

Encl : As above.

Handwritten signature
25/2/89

Handwritten mark

No. 1686 / Gaz./P.F.
2001
~~224~~
8-2-90



From

The Registrar,
Delhi high Court,
NEW DELHI.

To

The District & Sessions Judge,
DELHI.
6th Feb
New Delhi, dated the January, 1990.

Sub: Grant of leave to Judicial Officers.

Sir,

I am directed to say that it has been observed that as in the past a number of Judicial Officers have applied for grant of earned leave for 1 to 4 days during the months of November/December, 1989 as they had no casual leave left at their credit. It is not desirable at all as it is in contravention with the instruction issued on the subject by this Court vide letter No.450/Gaz./P.F. dated 8th January, 1986 and again impressed upon vide letter No.3137/Gaz./P.F. dated 22/24-2-89. I, am, therefore, to request you to kindly circulate once again to all the Judicial Officers the instructions issued by this court vide aforesaid letter No.450/Gaz./P.F. dated 8th January, 1986 for strict compliance.

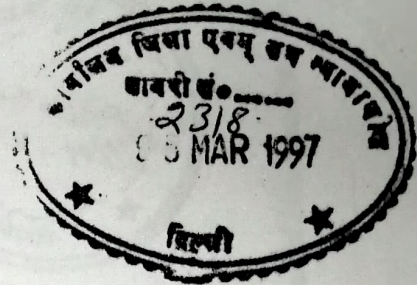
Yours faithfully,

REGISTRAR.

No. 5458 /Gaz./P.F.

From:

The Registrar
High Court of Delhi
New Delhi.



To

The District & Sessions Judge,
Delhi.

New Delhi, dated the 4th March, 1997.

Sir,

I am directed to refer to this Court's letter No.450/Gaz./P.F. dated the 8th Jan., 1986 whereby it was impressed that the Judicial Officers should avail casual leave in a manner that it is spread over the whole of the calendar year to meet any unforeseen exigencies or brief illness or urgent work, etc; and that they should avoid taking regular leave for a day or two in dripletis for the purpose. However it has been noticed that these instructions are not being adhered to scrupulously and there have been a number of instances in the year 1996 where, after exhausting all the 12 casual leave in the early part of the year, Officers have been regularly and repeatedly availing of earned leave in dripletis for a day or two on account of urgent work or by illness, etc, in disregard of the aforesaid instructions, which not only dislocates regular Court work but also results in undertaking of avoidable lengthy administrative procedure for the grant of earned leave for such short duration(s). The Hon'ble the Chief Justice and Hon'ble Judges of this Court have taken a serious view of the matter and have been pleased to direct that these instructions, in future, be complied with strictly and non-compliance thereof would be viewed seriously.

Accordingly, I am directed to request you the instructions issued vide this Court's letter No.4 P.F. dated 8th Jan., 1986 may be circulated again to Judicial Officers for strict compliance and they may be made that non-compliance thereof would be viewed seriously.

Action taken may be intimated to this Court.

Yours faithfully

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R E G I S T R A R

4510)
5/3/97

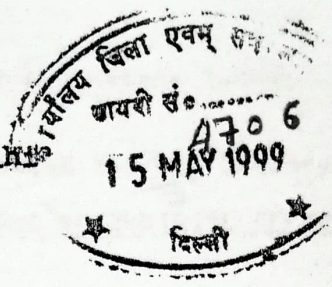
Dr. P. L. Singh

5-3-97

No. 456 /Gaz./P.F.

From:

The Registrar
High Court of Delhi
New Delhi.



To

The District & Sessions Judge
Delhi.

New Delhi, dated the 14 May, 1999.

Sir,

I am directed to refer to this Court's letter No.450/
Gaz./P.F. dated 8th Jan., 1986 and its reminder dated 4.3.97
whereby it was impressed that the Judicial Officers should avail
Casual Leave in a manner that it is spread over the whole of
calendar year to meet any unforeseen exigencies or brief illness
or urgent work etc and they should avoid taking regular leave for
a day or two in driblets for the purpose. However it has been
noticed that these instructions are not being adhered to scrupul-
ously and there have been number of instances in the year 1998
where after exhausting all the 12 days casual leave in the early
part of the year, officers have been regularly and repeatedly
availing earned leave in driblets for a day or two on account of
urgent work or brief illness etc in disregard of the aforesaid
instructions, which not only dislocates regular Court work but
also results in undertaking of avoidable lengthy administrative
procedure for the grant of earned leave for such duration(s). A
list of the Judicial Officers who availed earned leave in driblet
during the year 1998 is enclosed herewith. The Hon'ble the Actin
Chief Justice and Hon'ble Judges of this Court have taken a seri
view of the matter and have been pleased to direct that these
instructions, in future, be complied with strictly and non-co
thereof would be viewed seriously.

Accordingly, I am directed to request you that the
instructions issued vide this Court's letter No.450/Gaz./P.F.
dated 8th Jan., 1986 may be circulated again to all the Judicial
Officers for strict compliance and they may be informed that
non-compliance thereof would be viewed seriously.

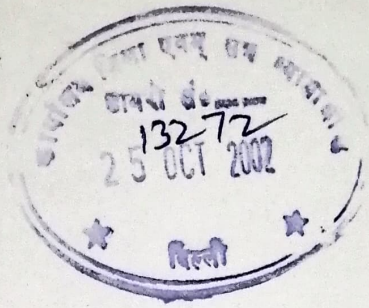
Action taken may be intimated to this Court.

Yours faithfully

REGISTRAR

Encl : As above.

Surath
11443
17/5/98
C.A.C.
Respected
to all
may all
the Judicial
Officers
be strictly
complied
with
15/5/98



No. 1635 /Gaz./P.F.

From:

The Registrar (Vigilance)
High Court of Delhi
New Delhi.

To

The District & Sessions Judge
Delhi.

New Delhi, dated the 24th October, 2002.

Sir,

I am directed to refer to this Court's letter No.450/Gaz./P.F. dated 8th Jan., 1986 whereby it was impressed upon all the Judicial Officers that they should apply for earned leave sufficiently in advance, at least, a fortnight and that in the case of extreme urgency, permission of the High Court may be obtained on telephone before proceeding on leave. It has been observed that the applications of some of the officers of Delhi Higher Judicial Service and Delhi Judicial Service are being received for grant of earned leave only one to three days before the date they propose to avail earned leave and sometimes even after the leave had been availed of. The Hon'ble the Acting Chief Justice and Hon'ble Judges of this Court have taken a serious view of the matter and have been pleased to order that these instructions, in future, be complied with strictly and non-compliance thereof would be viewed seriously.

Accordingly, I am directed to request you that the instructions issued vide this Court's letter No.450/Gaz./P.F. dated 8th Jan., 1986 may be circulated again to all the Judicial Officers for strict compliance in future.

Action taken may be intimated to this Court.

Yours faithfully,

(H. P. SHARMA)
REGISTRAR VIGILANCE

Sgt (Judge)
25.10.02

58/3(5)
25/10/02

1-25-04
MOST IMMEDIATE.
OUT AT ONCE.

No. 5883 /Gaz./P.F.

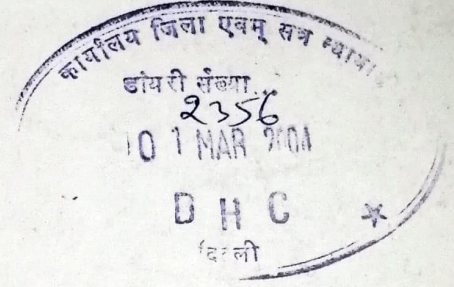
From:

The Registrar(Vigilance),
High Court of Delhi,
New Delhi.

To

The District & Sessions Judge,
Delhi.

New Delhi, dated the



March
/ February, 2004.

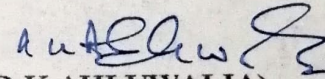
Sub: Grant of 1 or 2 days' commuted leave to Judicial Officers.

Sir,

I am directed to say that Hon'ble the Chief Justice and Hon'ble Judges of this Court have observed that the Judicial Officers are availing commuted leave for 1 or 2 days frequently, which is not a healthy practice and should be discouraged. Their Lordships have directed that the Judicial Officers should not take commuted leave for 1 or 2 days, and instead take casual leave in such eventualities.

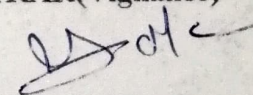
I am, accordingly to request you to issue necessary instructions on the subject for compliance.

Yours faithfully,



(R.K.AHLUWALIA)

REGISTRAR(Vigilance)



481(1)
1/3/04

No. 1449 /Gaz/PF/DHC

From:

The Registrar General,
High Court of Delhi,
New Delhi.

To

The District & Sessions Judge,
Delhi.

New Delhi, dated the 19 January, 2006.

Sub: Grant of Leave to the judicial officers.



Sir,

Please refer to this Court's letters dated 9.1.1986 and 24.10.2002 (copies enclosed) on the above subject, whereby it was impressed upon all the judicial officers to comply the instructions contained therein for strict compliance in future. It has been observed that the said instructions are not being followed strictly by some of the judicial officers and they exhaust their casual leave in the early part of the year instead of spreading the same over whole of the calendar year which results in availing earned leave by them in driblets for a day or two during the months of November and December. It has further been observed that applications from some of the judicial officers for grant of earned leave are being received only a few days before the dates of earned leave applied for and in some cases even after the leave had been availed of.

I am, therefore, to request you to circulate the instructions contained in the above said two letters amongst all the judicial officers for strict compliance in future and they may be informed that non-compliance thereof would be viewed seriously.

Yours Sincerely,

S. N. Aggarwal
18.1.06

(S.N. AGGARWAL)
REGISTRAR GENERAL

152/5
28/1/06

67 /DHC/Gaz/G-9/2010

From:

The Registrar General
High Court of Delhi
New Delhi



To

- ✓ The District Judge - I & Sessions Judge, Tis Hazari, Delhi.
- The District Judge-VI-cum-ASJ I/C (East Police District), Karkardooma, Delhi
- The District Judge-IX-cum-ASJ I/C (South-West & Police Stations IGI & Palam), Dwarka, New Delhi.
- The District Judge-V-cum-ASJ I/C (South), Patiala House, New Delhi.
- The District Judge-VIII-cum-ASJ I/C (North-West & Outer Police District), Rohini, Delhi.
- The District Judge-III-cum-ASJ I/C (West Police District), Tis Hazari, Delhi.
- The District Judge-IV-cum-ASJ I/C (New Delhi Police District), Patiala House, New Delhi.
- The District Judge-VII-cum-ASJ I/C (North-East), Karkardooma, Delhi.
- The District Judge-II-cum-ASJ I/C (North Police District), Tis Hazari, Delhi.

New Delhi, Dated the 14th January, 2010.

Sub: Delegation of powers to concerned District Judges for grant of leave to judicial officers.

Sir/Madam,

I am directed to say that Hon'ble the Chief Justice of this Court has been pleased to accept the suggestions made in the meeting held on 15.10.2009 (extracts of minutes enclosed) with the District Judges and has been pleased to delegate to the concerned District Judges the powers to sanction all kinds of leave to the judicial officers and that after sanction of leave (other than casual leave/compensatory leave) necessary Notification may be issued by the concerned District Judges with a copy forwarded to this Court for information. However, leave applications of the District Judges will continue to be dealt with in this Court.

Hon'ble the Chief Justice has been further pleased to order that in cases where judicial officers proceed on long leave, the concerned District Judges will inform this Court immediately so that necessary alternative arrangements are made.

Yours faithfully,

DJ I
16/1/10

(RAKESH KAPOOR)
REGISTRAR GENERAL

(Handwritten note)

191
28-3-11

**HIGH COURT OF DELHI: NEW DELHI
SHERSHAH ROAD, NEW DELHI-110003**

URGENT

No. 12675 /DHC/GAZ/G-14/SPL.MM/2011

From

The Registrar General,
High Court of Delhi,
New Delhi.

To

The District Judge-I & Sessions Judge,
Delhi.

New Delhi, dated the 26/3/11



Sub: Delegation of powers to sanction leave of absence in respect of Spl.MMs

Madam,

I am directed to say that Hon'ble the Chief Justice has been pleased to delegate powers to the District Judge-I & Sessions Judge, Delhi to sanction leave of absence to Special Metropolitan Magistrates/Special Municipal Magistrates (Littering).

Yours faithfully,

(R.GOPALAN)
Deputy Registrar (Gaz)
FOR REGISTRAR GENERAL

Endst No. _____ /DHC/GAZ/G-14/SPL.MM/2011 Dated:

Copy forwarded for information and necessary action to the Chief Metropolitan Magistrate, Delhi.

26/3

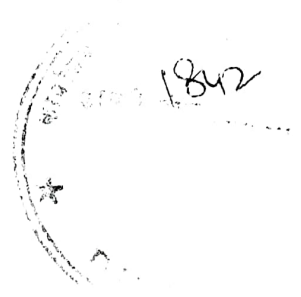
As. (Judicial)

DEPUTY REGISTRAR (GAZETTE)

MOST IMMEDIATE

3956-3965

No. _____/DHC/Gaz./G-10/Leave Inf./2012



From :

The Registrar General,
High Court of Delhi,
New Delhi.

To

1. The District and Sessions Judge, Delhi.
2. The District Judge & Addl. Sessions Judge I/C (East), Karkardooma.
3. The District Judge & Addl. Sessions Judge I/C (South-West), Dwarka Courts.
4. The District Judge & Addl. Sessions Judge I/C (North), Tis Hazari Courts.
5. The District Judge & Addl. Sessions Judge I/C (North-West & Outer), Rohini Courts.
6. The District Judge & Addl. Sessions Judge I/C (West), Tis Hazari Courts.
7. The District Judge & Addl. Sessions Judge I/C (South & South-East), Saket Courts.
8. The District Judge & Addl. Sessions Judge I/C (New Delhi), Patiala House Courts.
9. The District Judge & Addl. Sessions Judge I/C (North-East), Karkardooma Courts.
10. The Principal Judge, Family Courts, Dwarka Court Complex.

New Delhi, dated the 3/10/2012.

Subj: Uploading of updated information about not holding courts by the judicial officers on the website of District Courts on account of on being leave etc.

Madam/Sir,

I am directed to say that it has been observed by this Court that the updated position of the judicial officers on leave on a particular day is not being posted on the website of the District Court daily which results in inconvenience to the lawyers who have to go long distances from one Court complex to other, and then find that the Judge is on leave, though it is not so posted on the website.

I am, therefore, directed to request you to kindly issue necessary directions to ensure that the information about not holding of courts by the judicial officers on account of on being leave, etc. are updated regularly on the website of the District Courts.

Yours faithfully,

(O.P. Narang)
Deputy Registrar(Gaz.)
For Registrar General

DA55
4/10/12
A.O. (Small.)

No. 0050-3061 /DHC/Gaz/P&T/G-3/2013

From: The Registrar General,
High Court of Delhi,
New Delhi.



To

1. The District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.
2. The District & Sessions Judge, East, Karkardooma Courts, Delhi.
3. The District & Sessions Judge, New Delhi District, Patiala House Courts, New Delhi.
4. The District & Sessions Judge, North-West District, Rohini Courts, Delhi.
5. The District & Sessions Judge, South District, Saket Courts, New Delhi.
6. The District & Sessions Judge, North-East District, Karkardooma Courts, Delhi.
7. The District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.
8. The District & Sessions Judge, North District, Rohini, Delhi.
9. The District & Sessions Judge, West District, Tis Hazari Courts, Delhi.
10. The District & Sessions Judge, South-West District, Dwarka Courts, Delhi.
11. The District & Sessions Judge, South-East District, Saket Courts, New Delhi.
12. The Principal Judge, Family Court, Dwarka Courts, Delhi.

Sub: Advance intimation of proceeding on long leave or joining on return from long leave (maternity leave/child care leave) by Female Judicial Officers.

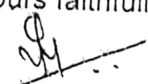
New Delhi, dated the May, 2013.


Sir/Madam,

I am directed to say that Hon'ble the Chief Justice has been pleased to order that all female judicial officers who intend to avail maternity leave or child care leave for longer duration or who are to join on return from such long leave may be impressed upon to intimate the High Court at least three weeks in advance about the date of their proceeding on long leave (maternity leave/child care leave) and the date of their joining on return from such long leave, to enable the registry of the High Court to take appropriate steps for posting another officer in the court falling vacant or posting of the officer on return from such long leave, as the case may be.

I am, therefore, to request you to kindly convey the above orders of Hon'ble the Chief Justice to the concerned judicial officers under your control, under intimation to this Court.

Yours faithfully,


(O.P. Narang)
Deputy Registrar (Gaz.)
For Registrar General


D&S (HQ)
30/5/13

A.O. (Judg.)

No. 5177-5207 /DHC/Gaz./Misc./G-3/2013

From: The Registrar General,
High Court of Delhi,
New Delhi.



To

1. The District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.
2. The District & Sessions Judge, East, Karkardooma Courts, Delhi.
3. The District & Sessions Judge, New Delhi District, Patiala House Courts, New Delhi.
4. The District & Sessions Judge, South-West District, Dwarka Courts, Delhi.
5. The District & Sessions Judge, North-West District, Rohini Courts, Delhi.
6. The District & Sessions Judge, South District, Saket Courts, New Delhi.
7. The District & Sessions Judge, North-East District, Karkardooma Courts, Delhi.
8. The District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.
9. The District & Sessions Judge, North District, Rohini, Delhi.
10. The District & Sessions Judge, South-East District, Saket Courts, New Delhi.
11. The District & Sessions Judge, West District, Tis Hazari Courts, Delhi.

562
30/9/13

Sub: Intimation regarding proceeding on long leave by Judicial Officers.

New Delhi, dated the 28th September, 2013.

Sir/Madam,

I am directed to refer to this Court's letter No. 67/DHC/Gaz./G-9/2010 dated 14.01.2010 and to say that it has been noticed by this court that intimation of officers proceeding on leave even for a few days are also sent to this Court.

I am further directed to say that the matter has been reconsidered by this court and accordingly, I have been directed to request you to kindly send the intimations of only those officers who proceed on leave for one month or more.

Ch
D & SJ (HQ)
30/9/13

AO (Judicial Br)

Yours faithfully

(O.P.Narang)
Deputy Registrar(Gaz.)
For Registrar General

Seen. Leave clerk to note &
kept on record.
09/10/13

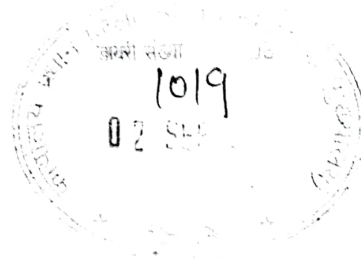
High Court of Delhi

No. 272-41 /G-1/Gaz/DHC/2021

Date: 31st.08.2021

From:

The Registrar General,
High Court of Delhi,
New Delhi-110003.



To,

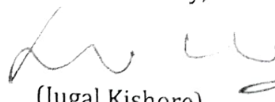
1. The Principal District & Sessions Judge (HQ), Tis Hazari Courts Complex, Delhi.
2. The Principal District & Sessions Judge (South), Saket Courts, Complex, Delhi.
3. The Principal District & Sessions Judge (East), Karkardooma Courts, Complex, Delhi.
4. The Principal District & Sessions Judge (South-West), Dwarka Courts, Complex, Delhi.
5. The Principal District & Sessions Judge (Shahdara), Karkardoma Courts, Complex, Delhi.
6. The Principal District & Sessions Judge (South-East), Saket Courts, Complex, Delhi.
7. The Principal District & Sessions Judge (West), Tis Hazari Courts, Complex, Delhi.
8. The Principal District & Sessions Judge (New Delhi), Patiala House Courts, Complex, Delhi.
9. The Principal District & Sessions Judge (North-West), Rohini Courts, Complex, Delhi.
10. The Principal District & Sessions Judge (North), Rohini Courts, Complex, Delhi.
11. The Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue Courts, Complex, Delhi.
12. The Principal District & Sessions Judge (Noth-East), Karkardooma Courts, Complex, Delhi.

Sub: Reg.-Sending the joining reports of the officers of DHJS and DJS returning from the Maternity Leave/CCL or Deputation.

Sir,

I am directed to say that it has been observed that joining report of the officers of DHJS and DJS on return from the Maternity Leave/CCL or Deputation is not being received timely in this Court. I am therefore, directed to request you to ensure that such information is dispatched to this Court within 03 working days of the officer joining.

Yours faithfully,


(Jugal Kishore)
Deputy Registrar (Gazette-IA)
For Registrar General

Ad. Sec. Jd.

*Q. DBS J (P.O.)
02/09/21*

*Be sent to all
members for
information*